

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-04-2024 AT 10:30 AM**

**CP (CAA) No. 27/230/HDB/2023**

**AND**

**IA (C A ) 79/2024 in CP (CAA) No. 27/230/HDB/2023**

u/s. 230 of Companies Act, 2013

**IN THE MATTER OF:**

Machinery Private Limited (Transferor Company) and M/s. KSK Energy Ventures Limited (Transferee Company) and their respective shareholders and creditors  
**...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**CP (CAA) No. 27/230/HDB/2023**

Call on 08.05.2024.

**IA (C A ) 79/2024**

Learned Counsel Mr VB Raju, for petitioner present physically.

Matter passed over.

Matter called again. This is an application seeking for leave to withdraw the company petition. **For orders on 08.05.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**